

By E-mail/Special Messeng

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL
PRADESH)

NO.HC.VII-314/1993/5622/A

From :- Shri S. Choudhury,
Deputy Registrar (Admn.-I),
Gauhati High Court,
Guwahati.

To, ✓ Shri Imtiaz Ali,
Special Judge, CBI, Assam
Additional Court No.II,
Chandmari, Guwahati-3.

Dated Guwahati, the 24th September, 2018.

Sub:- **Casual Leave .**

Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/399, dtd. 20.09.2018.

Sir,

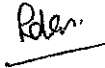
With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 28.09.2018, 29.09.2018 & 01.10.2018, has been granted/~~rejected~~.

The Special Judge, CBI, Addl. Court No. I, Guwahati and in her absence The Special Judge, CBI, Addl. Court No. III, Guwahati shall remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,


24/9/2018
Deputy Registrar (Admn.-I)

Memo NO.HC.VII-314/93/ /A, dated



Copy to:

1. The Special Judge, CBI, Addl. Court No. I, Chandmari, Guwahati.
2. The Special Judge, CBI, Addl. Court No. III, Chandmari, Guwahati.

Sd/-
Deputy Registrar (Admn.-I)